

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(OA No. 633/2019)

Rakesh Gupta

.....Applicant(s)

Versus

State of Haryana

.....Respondent(s)

INDEX

S. No.	Particulars	Pages
1.	Interim action taken report in compliance of NGT Order dated 20-08-2019.	1-4
2.	Annexure-R/1: Copy of consent to operate and authorization under HOWM Rules, 2016 granted to the unit	5-17

BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

(OA No. 633/2019)

Rakesh Gupta

.....Applicant(s)

Versus

State of Haryana

.....Respondent(s)

Interim action taken report in compliance of order dated
20.08.2019

MOST RESPECTFULLY SHOWETH:

1. That the grievance in this letter, which has been treated as an application, is against the alleged industrial pollution caused by precision Stamping Private Limited on account of melting of steel, copper, aluminum and other products which requires temperature upto 1000 degree Celsius at Faridabad, Haryana. The application alleges that burning of all the hazardous substances inside the factory premises might even result to death of persons.
2. That this Hon'ble Tribunal in above referred matter vide its order dated 20-08-2019 ordered as follows:-

"Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report within one month by e-mail at judicial-ngt@gov.in"



3. That out of five industrial units in question only three falls in the jurisdiction of State of Haryana.
4. That on 30-11-2019, HSPCB officials had inspected the industrial unit namely-
 1. M/s Precision Stampings, Plot No.106, Sector-24, Faridabad
 2. M/s Precision Stampings Unit-II, Plot No.71, Sector-25, Faridabad
 3. M/s Precision Shafts Private Limited, Plot No.152, Sector-25, Faridabad.
5. That out of three units, one unit namely- M/s Precision Shafts Private Limited, Plot No.152, Sector-25, Faridabad was found vacant and no industrial machinery was found at the site and the remaining two units were found operational with valid consent to operate from HSPCB. The CTO and authorization under HOWM Rules, 2016 granted to the two units are attached as **Annexure-R/1**.
6. That the unit namely M/s Precision Stampings, Plot No.106, Sector-24, Faridabad is engaged in the process of manufacturing electrical stamping and lamination with the production capacity of 6 MTD and located in approved industrial area of District-Faridabad. The machinery involved in the polluting process are two number of 'die casting pot furnace' used for melting of aluminum only and no other metal. The fuel used in both the furnace is bio-diesel. Unit has installed proper air pollution control devices i.e. Stack and exhaust. The ambient air sample (Both indoor and outdoor) was collected from dated 30-10-2019 (03:30 pm) to 31-10-2019 (03:30 pm) by HSPCB officials to



check the level of PM 2.5 in the work area and to compare the same with outdoor.

7. That the unit namely M/s Precision Stampings Unit-II, Plot No.71, Sector-25, Faridabad is engaged in the process of Aluminium die-casting and manufacturing electrical stamping & lamination with the production capacity of 30 MTD and is located in approved industrial area of District-Faridabad. The machineries involved in the polluting process are five number of 'die casting pot furnace' used for melting of Aluminum only and no other metal. Also there were 6 number of heat treatment furnace in the unit. The fuel used in die-casting furnace is bio-diesel and in heat treatment furnace electricity is being used. Unit has installed proper air pollution control devices i.e. Stack and exhaust. The ambient air sample (Both indoor and outdoor) was collected from dated 31-10-2019 (04:15 pm) to 01-11-2019 (04:15 pm) by HSPCB officials to check the level of PM2.5 in the work area and to compare the same with outdoor.

8. That the common observations of HSPCB officials for both the units in present case are-
 - i) That there was no fine particle or soot particle visible in the premises of the units.
 - ii) That only melting of Aluminum is taking place in the unit which requires a maximum melting temperature of 700°C. That only punching of steel is being done in the units.
 - iii) That no hazardous waste burning was observed in the industrial units at the time of inspection.



iv) That only electricity and bio-diesel are being used as fuel in both the units.

v) That samples of indoor & outdoor air quality has been collected but A/R awaited. Also, it is submitted that stack samples could not be collected due to directions of GRAP (as unit are non-operational). Final ATR will be submitted after stack monitoring of the units & receipt of analysis reports.


**Regional Officer
HSPCB Ballabgarh
Region**



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 2826816FDBBCTOHWM2474352

Dated:01/03/2016

To.

M/s :Precision Stampings
Plot no. 106, Sec-24, Faridabad
FARIDABAD 2

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2016 to 01/04/2021

Please refer to your consent application received on dated 2015-12-17 in Regional Officer , Ballabhgarh on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Precision Stampings are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

16

5

8. All the processes using toxic chemical in their processes should be equipped with an emergency siren system in working conditions for alarming the general public in case of an inward leak.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules,2008.

23. (a) The industry shall discharge all the gas through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria.
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

1. 1. Unit will operate & maintain their APCM efficiently & regularly. 2. Unit will submit the Analysis Report every year

Regional Officer, HQ

*For and behalf of chairman
Haryana State Pollution Control Board,
Panchkula.*

---It is system generated certificate no signature is required---



HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Ph.01722577870-73

E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 2826816FDBBCTOIHWM2474352

Dated:01/03/2016

To

M/s. Precision Stampings
Plot no. 106, Sec-24, Faridabad

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2016 to 31/03/2021

Please refer to your authorisation application dated 2015-12-17 received in the board on the subject cited above.

M/s Precision Stampings situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

22

9

Specific Conditions :

Other Conditions :

Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panchkula.

---It is system generated certificate no signature is required---

10

23



HARYANA STATE POLLUTION CONTROL BOARD

Regional Office ,Ballabhgarh Sec.16-A, Opp.
Hewo Apartment, Faridabad Ph 0129-2225314
E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313291518FDBBCTO4887700

Dated:28/01/2018

To.

M/s :Precision Stampings Unit II
Plot No 71 sec 25 Faridabad

Subject: Grant of consent to operate to M/s Precision Stampings Unit II.

Please refer to your application no. 4887700 received on dated 2018-01-08 in regional office Ballabhgarh. With reference to your above application for consent to operate. M/s Precision Stampings Unit II is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2018 - 31/03/2023
Industry Type	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
Category	GREEN
Investment(In Lakh)	2673.80005
Total Land Area(Sq. meter)	12225.0
Total Builtup Area(Sq. meter)	6621.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	7.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Public sewer
2. Trade	-
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Furnace	33 m
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

24

//

1. CRNO and CECA steel sheet,	30 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Furnace	
Type of Fuel	
1. Diesel	0.5 Ton/day
Raw Material Details	
Electrical stamping, lamination	30 Metric Tonnes/Day

*Regional Officer, Ballabgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will submit the analysis reports of air emissions/ noise, from all sources as applicable from approved source by the HSPCB, keep all parameters within standards prescribed under Environment (Protection) Rules, 1986 and will submit copy of CA certificate by 31st. March every year.
2. Unit will dispose off hazardous waste only in TSDF at pali with GEPIL and used/spent oil will be sold only to authorized recyclers / Re-refiners of hazardous waste as applicable.
3. The unit will submit the application form for the authorization under HWM on separate portal of the OCMMS within 07 days and annual Report under HWM Rules by 30th June every year.
4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization.
5. The unit will maintain and operate its APCM efficiently & regularly as applicable.
6. Unit will not change their process without prior permission from the Board.
7. The unit will comply all the provisions of HWM Rules, 2016.
8. Unit will comply E-waste Rules, 2016.
9. Unit will not use pet coke and furnace oil as a fuel in boiler or any other activities without prior permission from Hon'ble Supreme Court of India.
10. The unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used.
11. Unit will not generate or discharge any type of trade effluent inside or outside the premises of the unit.
12. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB.
13. The unit will comply all the directions issued time to time by Hon'ble NGT, Hon'ble High Court and Hon'ble Supreme Court of India.
14. The unit will all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies.
15. If at any stage found that unit was involved in any violation regarding Environment Laws /

Rules / Acts then CTO/CTE so granted shall be revoked automatically & legal action will be initiate against the project proponent.

16. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO deemed revoked.

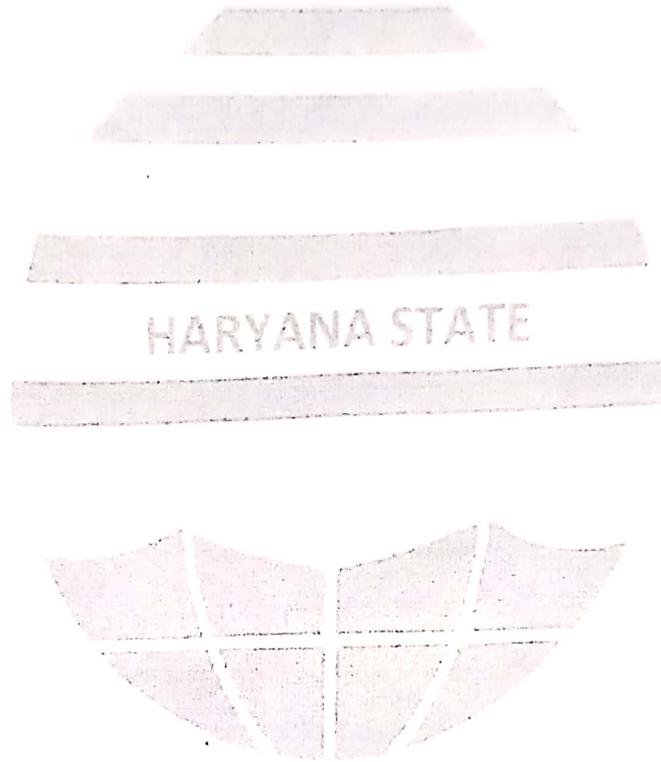
Vijay

Chaudhary

Digitally signed by
Vijay Chaudhary
Date: 2018.01.28
17:14:27 +05'30'

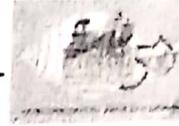
Regional Officer, Ballabgarh

Haryana State Pollution Control Board.



Haryana State Pollution Control Board
Ballabhgarh Sec.16-A, Opp. Hewo Apartment, Faridabad
2225314

Ph 0129-



No. :HWM/FDBB/2018/4951226

DT: 01/02/2018

To

M/s Precision stampings unit ii
Plot no 71 sec 25 faridabad
Faridabad 2

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

1. Reference of application:4951226 dated: 01/02/2018
2. Harsh Gupta of Precision stampings unit ii is hereby granted an generation, storage or any other use of hazardous or other wastes or both on the premises situated at Plot no 71 sec 25 faridabad

HARYANA STATE
Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil.	Registered recycler	0.01 KL/Annu m

1. The authorization shall be valid for a period of 01/04/2018 to 31/03/2023
2. The authorization is subject to the following general and specific conditions :-

- (i)
1. The unit will provide proper sampling arrangements on their stacks as applicable.
 2. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986.
 3. The unit will comply all the provisions of HWM Rules, 2016.
 4. The unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used.
 5. The unit will submit the Annual Report under HWM Rules by 30th June every year.
 6. Unit will comply all the directions mentioned in E-Waste Rules, 2011 and 2016.
 7. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HWM Rules 2016.
 8. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HWM Rules, 2016.
 9. Unit will not use petcoke and furnace oil as a fuel in boiler or any other activities without prior permission from Hon'ble Supreme Court of India.
 10. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB.
 11. Unit will obtained registration under HWM Rules 2016 from competent authority as applicable.
 12. The unit will all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies.
 13. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HWM Rules deemed revoked.

Regional Officer Ballabgarh
For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

Vijay
Chaudhary

Digitally signed by Vijay Chaudhary
Date: 2018.02.01 13:37:28 +05'30'

**Regional Officer Ballabhgarh
For Haryana State Pollution Control Board**

